

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3833
TO BE ANSWERED ON MARCH 18, 2021
CRITERIA UNDER PM SVANIDHI SCHEME**

NO. 3833. SHRIMATI GEETA KORA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

the details of the criteria fixed to get the benefits of the PM SVANidhi scheme?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

PM SVANidhi scheme is available in the States / Union Territories (UTs) which have notified Rules and Scheme under the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014. Meghalaya has its own State Street Vendors Act and is eligible to participate in the Scheme. Further, as a special case, the street vendors from UTs of Jammu & Kashmir and Ladakh have been allowed to avail the benefits.

As per the Street Vendors Act, 2014, the Urban Local Bodies (ULBs) have to conduct a survey for identification of the Street Vendors and issue Certificate of Vending (CoVs) and Identity (ID) Cards. All street vendors who have been issued CoVs/ ID cards and who were vending on or before March 24, 2020 are eligible for the benefits under PM SVANidhi Scheme.

In addition, the vendors, from the surrounding development/ peri-urban/ rural areas, vending in urban areas, including those who have been left out of the ULB led survey or who started vending after completion of the survey, are issued Letter of Recommendation (LoR) by the ULBs for the purpose of availing the benefits under the Scheme.
